

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 37 of 2020

In the matter of:

Metro Mining Pvt. Ltd. & Anr.

....Appellants

Vs.

Registrar of Companies, Mumbai

....Respondent

Present:

Appellants: Mr. Parameshwar, Advocate

ORDER

12.02.2020: Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of 11 days in preferring the appeal is condoned.

I.A. No. 693 of 2020 stands disposed of.

Let notice be issued on the Respondent by Speed Post. Requisites along with process fee be filed by 13th February, 2020. If the Appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on 3rd March, 2020.

The Appellant is permitted to provide correctly paginated copies of the petition within 2 days.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

ns/sr/nn